

(घ) यदि हाँ, तो क्या ऐसा कार्य करने वाले व्यक्तियों के विरुद्ध कोई कानूनी कार्यवाही की जा सकती है ?

वित्त मंत्रालय में उपसत्री (श्री रामेश्वर साहू) : (क) जी हाँ। प्रायः तौर पर ऐसी प्रतापगियां विदेशों के भारतीय मिशनो द्वारा की जाती हैं।

(ख) यदि कुछ विदेशी मुद्रा खर्च न हो तो सामान्य विदेशी मुद्रा नियंत्रण विनियमों के अनुसार सम्बद्ध अधिकारी उसे राज-दूनावास में सरकार को वापस कर सकता है या भारत पहुंचने के 30 दिन के अन्दर किसी बैंक के जरिये लौटा सकता है।

(ग) जी, नहीं।

(घ) यह सवाल पंडा ही नहीं होता।

मुद्रा-स्फीति की रोकना

* 611. श्री सिद्धेश्वर प्रसाद :
श्री श्रीकार लाल बरवा :
श्री बी० बी० शर्मा :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार मुद्रा स्फीति तथा उस के परिणामस्वरूप भावों के बढ़ने को रोकने के लिये कुछ कार्यवाही करने पर विचार कर रही है ;

(ख) क्या हाल ही में इस सम्बन्ध में राज्यों के मुख्य मन्त्रियों से भी विचार विमर्श किया गया था; और

(ग) यदि हाँ, तो मुद्रा स्फीति और भावों को बढ़ने से रोकने के लिए क्या कदम उठाये जा रहे हैं ?

वित्त मंत्रालय में उपसत्री (श्री रामेश्वर साहू) : (क), (ख) और (ग). मूल्यों का बढ़ना रोकने के लिए सरकार ने जो कदम उठाये हैं उन की बंधनता समय समय पर की गयी है। सरकार की नीति यह है कि चाटे की

वित्त व्यवस्था को रोका जाये, बैंकों द्वारा दिये जाने वाले ऋणों की वृद्धि को सीमाओं के अन्दर रखा जाय और मूल्य तथा वितरण के विशेष नियंत्रणों द्वारा प्रत्यावृत्त बस्तुओं के समुचित वितरण का पक्का प्रबन्ध किया जाय। इस सम्बन्ध में राज्यों के मुख्य मन्त्रियों से भी परामर्श किया गया है। भविष्य में जिन अन्य उपायों की आवश्यकता होगी वे भी किये जायेंगे।

Loan to Ceylon

* 612. श्री P. C. Borooah:
श्री Mohammed Koya:
श्री Himatsingka:
श्री Rameshwar Tautia:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that India has offered a short term loan of Rs. 20 million to Ceylon in order to enable the latter to buy consumer goods from India;

(b) if so, the terms of the loan; and

(c) the specific items to be supplied to Ceylon under the arrangement and to what extent?

The Deputy Minister in the Ministry of Finance (श्री Rameshwar Sahu):
(a) Some such credit is under consideration.

(b) and (c). The credit is intended to cover purchase of consumer goods and the items and the terms are under negotiation.

Profits Repatriated to U.K. by certain Industries

* 613. श्री H. N. Mukerjee: Will the Minister of Finance be pleased to state:

(a) the total amount repatriated to the U.K. by way of profits from 1968 up-to-date;

(b) the profits repatriated from petroleum, plantation and manufacturing industries, separately;

(c) the amount re-invested in India from the profits and mainly in which industries; and

(d) the total profits earned by the British Companies working in India and registered both in India and in the U.K.?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) to (d). The information is being collected and will be laid on the Table of the Lok Sabha as soon as it is available.

Pakistan's Protest on alleged stoppage of Water

*614. Shri Vishwa Nath Pandey: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Pakistan Government have protested to the Indian Government and the World Bank on the stoppage of water agreed under the Indus Basin Water treaty; and

(b) if so, Government's reaction thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

(b) The allegations made by Pakistan regarding stoppage or reduction of water are absolutely unfounded and contrary to facts.

Investment Guarantee Agreement with U.S.A.

*615. Shri Himansingka:
Shri D. C. Sharma:
Shri Rameshwar Tanti:
Shri P. C. Borooah:

Will the Minister of Finance be pleased to state:

(a) whether it has been decided to extend the period of the investment guarantee agreement with the United States;

(b) whether it is proposed to enlarge the scope of agreement to in-

clude risks arising from wars and revolutions to provide adequate safeguards of foreign investments; and

(c) if so, the details of the proposal and the steps taken to implement the same?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) The two Agreements entered into with the Government of U.S.A. on the 19th September, 1957 and 7th December, 1958 to cover inconvertibility of currency and loss through expropriation, respectively, are not for a specific period but are binding till they are revoked. The extension of the period of these Investment Guarantee Agreements, therefore, does not arise.

(b) and (c). The proposal is under negotiation between the two Governments and it is hoped that an Agreement will be signed shortly.

Credit at Concessional Rates to Border Districts of Punjab

*616. Dr. L. M. Singbvi:
Shri Yashpal Singh:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Governor of the Reserve Bank of India has written to the various scheduled banks to make credit available at a concessional rate to borrowers in specified border districts for rehabilitating industry and trade in the affected areas;

(b) whether the scheduled banks have taken any steps;

(c) if so, the names of the banks and the details of the steps taken by them; and

(d) whether any further action is proposed to be taken by the Reserve Bank in this connection?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) Yes.